GOVERNMENT OF INDIA MINISTRY OF CORPORATE AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 1450 ANSWERED ON MONDAY THE 1ST JULY, 2019 {ASHADHA 10, 1941 (SAKA)}

MONITOR ACTIVITIES AGAINST PHARMA COMPANIES

QUESTION

1450. PROF. SAUGATA ROY:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

कारपोरेट कार्य मंत्री

- (a) whether the Competition Commission of India has any mechanism to monitor the un-ethic practices of business by various pharma companies of the country;
- (b) if so, the details thereof; and
- (c) the details of penalties imposed by CCI during the last three years on Pharma companies in the country?

ANSWER

THE MINISTER FOR FINANCE AND CORPORATE AFFAIRS

(SMT. NIRMALA SITHARAMAN)

वित्त एवं कारपोरेट कार्य मंत्री

(श्रीमती निर्मला सीतारामन)

- (a) & (b): Unethical practices do not come under the purview of CCI. However, under the provisions of Section 3 and 4 of the Competition Act, 2002, the Competition Commission of India (CCI) is, *inter alia*, mandated to prevent practices having adverse effect on competition. The CCI inquires into allegation of anti-competitive agreements and abuse of dominant position, including with respect to the conduct of pharma companies, on its own motion or on receipt of an information/reference under Section 19 of the Act.
- (c): The details of penalties imposed by CCI on pharma companies during the last three years are as under:-

Financial Year	Penalty Imposed (in Rs. Lakhs)
2016-17	7296.00
2017-18	0.00
2018-19	4643.26
